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PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 3rd October 1939.

No. 8184-A.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act the Governor is pleased to make the following amendments to the Orissa Service Code :—

- (1) *Rule 71 (a).*—Insert immediately after "Government servant" in the second line of this rule, the words "in superior service".
- (2) *Appendix 1*—
 - (a) Item 7.—Substitute the following for the entries in column 3 against the item:—

"Power to retain a ministerial Government servant, other than a ministerial servant who was in permanent service on the 31st March 1936, in service after the age of 55 years."
 - (b) Insert the following as item 7 (A) of the Appendix :—

Col. 1.	Col. 2.	Col. 3.	Col. 4.	Col. 5.
7A.	71(a)	Power to retain a non-ministerial Government servant in service after the age of 55 years.	Departments of Govern-ment.	The extension will be sanctioned only in cases of urgent public importances provided that the period of such extension does not exceed six months at a time.

By order of the Governor,

M. K. VELLODI,

Chief Secretary to Government.

REVENUE AND DEVELOPMENT DEPARTMENTS.

NOTIFICATIONS.

The 28th September 1939.

No. 4237—VIL-5/39-R.—In exercise of the powers conferred by section 227, sub-section (2), clauses (d) and (f), sub-clause (1) and with reference to section 44, sub-section (2), and 47, sub-section (1) of the Central Provinces Land Revenue Act II of 1917, the Governor is pleased to make the following amendments to the rules for the preparation of the papers of a mahal in Nawapara and Padmapur tracts of the district of Sambalpur, published in Central Provinces notifications as detailed below :—

Notification no. 68-XVII, dated the 14th March 1927 (printed at page 9 of the Central Provinces Land Records Manual 1927, Volume I).

1. For rules 1 to 10 substitute rules XXX to XLVII published in notification no 10006-VIL-3-R., dated the 3rd November 1930, by the late Government of Bihar and Orissa.

2. In the Jamabandi form at page 12 of the Central Provinces Land Records Manual, Volume I, omit column 5 and in column 4 substitute "area of the holding" for "area of each field".

Notification no. 69 XVII, dated the 14th March 1927 (printed at page 40 of the Central Provinces Land Records Manual, Volume I).

1. Delete Chitha, Kharif jinswar, Rabi jinswar, Milan Khadra, Titamma milan Khasra, and Jamabandi abstract arising in rule 1.

2. Delete rule 15.

Notification no. 75-XVII, dated the 21st March 1927 (printed at page 5 of the above Manual, Volume II).

Rule 5. Delete the words "and the compilation of rasid bahis (mujmua rasid bahian)" in line 2.

Rule 7. Substitute "once a month" for words "once in three months" and "once a year" for words "once in each touring season".

For Rule 9. "When called upon X.X.XX the Superintendent of Land Records" substitute "From the report submitted by the Patwari the Revenue Inspector shall compile a monthly report on the general condition of the crops in his circle. This report shall be despatched to the Subdivisional Officer by a date not later than the 28th of the month to which it refers, and a duplicate copy shall be sent direct to the Superintendent of Land Records".

Below rule 14 add rule 11-A.

Rule 14-A. "the Revenue Inspector shall sign whatever paper he does check".

The 28th September 1939.

No. 4238—VIL-5/39-R.—In exercise of the powers conferred by section 109, sub-section (2), clause (m) read with section 76 of the Central Provinces Tenancy Act, 1920 (1 of 1920), the Governor is pleased to make, so far as Nawapara and Padampur tracts of the district of Sambalpur are concerned, the following amendment, to the rules published in Central Provinces notification no. 70-XVII, dated the 14th March 1927, printed at page 100 of the Central Provinces Land Records Manual, Volume I :—

The form of "rent receipt book" prescribed under the above notification is abolished and in its place the rent receipt book forms prescribed in Bihar and Orissa notification no. 10006-VIL-3R., dated the 3rd November 1930, are introduced.

The 28th September 1939.

No. 4239—VIL-5/39-R.—In exercise of the powers conferred by sections 144 and 146 of the Central Provinces Land Revenue Act, 1881 (XVIII of 1881), the Governor is pleased to make the following addition to rules for patwaries in the district of Sambalpur published in Bihar and Orissa notification no. 10006-VIL-3R., dated the 3rd November 1930 :—

In rule XXX add below item (4) as item (5) Chanda Certificate.

The 29th September 1939.

No. 4269—La-97 of 1939-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Council, Sambalpur, for public purposes, viz, for the extension of tank on Deogaon-Talpali road near Bartunda village in the villages of Hatisar and Bartunda, tahsil Bargarh, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 1.07 acres consisting of plot nos. 1714 (0.39), 1713/1 (0.15), 1717/1 (0.01), total area 0.55 acre in village Hatisar and plot nos. 193/1 (0.14), 194/1 (0.36), 195/1 (0.01) and 196/1 (0.01), total area 0.52 acre in village Bartunda bounded on the—

North—By plot nos. 1713 and 1717 of Hatisar village,

East—By plot no. 1717 of Hatisar village and 193, 19 of Bartunda village,

South—By plot nos. 194, 195 and 196 of Bartunda village.

West—By plot no. 1713 of Hatisar village and 193 and 194 of Bartunda village,

is required within the aforesaid village of Hatisar and Bartunda.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 5th November 1939, before the Deputy Commissioner of Sambalpur, will be considered.

The 3rd October 1939.

No. 4342—La-91/39-R.—In exercise of the powers conferred by section 48(1) of the Land Acquisition Act, 1894 (Act I of 1894), the Governor of Orissa is pleased to withdraw from the acquisition of the land required to be taken by Government at the expense of District Board, Ganjam, for construction of an isolation shed in the village of Sabulia, taluk Kudala, zila Ganjam, covered by notification no. 2890-R., dated the 30th June 1938, published at page 659, Part III of the *Orissa Gazette* of the 8th July 1938.

ERRATA.

The 2nd October 1939.

No. 4314-R.—In line 7 of the notification no. 3986-R., dated the 13th September 1939, published at pages 333-335, Part III of the *Orissa Gazette* of the 15th September 1939, regarding acquisition of land for extension of roadside land of the old Bamra road connecting Midnapore and Ranchi road in the villages of Sindurpank and Tumbesingha, police-station Sadr, tahsil Sadr, zila Sambalpur, please read "Bamra" for "Barma".

The 2nd October 1939.

No. 4315—La-93/39-R.—In declaration no. 1922—La-25-R., dated the 9th May 1939, published at page 164, Part III of the *Orissa Gazette* of the 12th May 1939, regarding acquisition of land for the play ground and garden of the Lower Primary School in the village of Jhankerpalli, tahsil Bargarh, zila Sambalpur, please substitute the figure "654/1 (0-02)" for "652/1 (0-02)" occurring in the 12th line of the declaration.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

LAW, COMMERCE AND LABOUR DEPARTMENTS.

NOTIFICATION.

The 5th October 1939.

No. 6882—HP-31/39-Com.—In exercise of the powers conferred by section 7 of the Employment of Children Act, 1938 (Act XXVI of 1938), the Governor of Orissa is pleased to make the following rules, namely:—

RULES.

1. These rules may be called the Employment of Children (Orissa Workshops) Rules, 1939.

2. In these rules—

- (a) "the Act" means the Employment of Children Act, 1938 (Act XXVI of 1938),
- (b) "Inspector" means the person appointed by the Provincial Government under section 6 of the Act, provided that where there is more than one Inspector the notice required by section 3 B of the Act shall be sent to the Inspector notified to receive such notice.

3. An inspector may, within the local limits for which he is appointed enter any workshop wherein persons are employed in any of the processes set forth in the Schedule to the Act, or any premises which he may suspect to be a workshop, and may take on the spot or otherwise such evidence of any persons and exercise such other powers of inspection, as he may deem necessary for carrying out the purposes of the Act.

4. On receiving a notice under section 3B of the Act the Inspector shall, unless it appears to him that the premises do not constitute a workshop, enter the workshop in the Register of workshops situated within the local limits of his jurisdiction to be maintained by him in Form A appended to these Rules.

